

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI  
M.A.No.168 of 2017 (SZ)**

**In**

**Application No. 125 of 2017 (SZ)**

Applicant(s)  
Shri Jammula Chhoudaraiah  
Andhra Pradesh  
and another  
.

Vs. Respondent(s)  
Union of India,  
Rep by its Secretary  
Ministry of Environment, Forest  
and Climate Change,  
New Delhi and 2 others.

Legal Practitioners for Applicant(s)  
M/s. Kamalesh Kannan S  
S. Sai Sathya Jith,  
Siddarth nayak,  
Mridula Vijayaraghavan  
Rachna Bollu

Legal practitioners for respondent(s)  
M/s. Me. Saraswathy for R1  
M/s. Muthumani Doraisamy  
for R2 and R3

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M/s. Muthumani Doraisamy  
For R2 & R3

Note of the Registry	Orders of the Tribunal
Order No. 9	Date: 23 <sup>rd</sup> November, 2017  <b><u>M.A.No.168 of 2017:</u></b>  Learned counsel appearing for the applicants submitted that the applicants are not filing any rejoinder in the Miscellaneous Application.

**Application No. 125 of 2017:**

Learned counsel appearing for the applicants seeks a further time to file rejoinder. Let the rejoinder be filed within two weeks.

List the matter along with Miscellaneous Application on 02.01.2018.

.....J.M.  
(Justice M.S. Nambiar)

